

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 103
(IB)-254(PB)/2021

IN THE MATTER OF:

Pridhvi Assets Reconstruction and Securitization and Co. Ltd.

.... Applicants/petitioners

v.

Cyber Media Research & Service Ltd.

.... Respondent

Order under Section 7 of IBC, 2016

Order delivered on 12.07.2021

CORAM:

SH. BHASKARA PANTULA MOHAN,
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

Mr. Kunal Tandon and Ms. Richa Sandilya, Advs.

ORDER

In view of the order passed in TP-(IB)-53(PB)/2021 on 12.7.2021, this matter is ordered to be listed before New Delhi Bench-VI.

— sd —

(BHASKARA PANTULA MOHAN)
ACTG. PRESIDENT

— sd —

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)

12.07.2021
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